

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (c). Yes, Sir. The Government have identified the enterprises which have eroded their net worth and incurring financial losses. Enterprise specific remedial action is taken by the concerned administrative Ministry/Department, in the sphere of financial, managerial and organisational restructuring, technological upgradation, modernisation, etc. A system of MOU is being implemented to confer greater autonomy and commensurate accountability on enterprises and evaluate their performance comprehensively on the basis of an understanding. However, public sector enterprises which are unlikely to be turned around may for the formulation of the revival/rehabilitation schemes be referred to the Board for Industrial and Financial Reconstruction (BIFR).

Alleged Irregularities in Super Bazar

415. SHRI ARJUN SINGH YADAV:
SHRI TARA CHAND KHAN-
DELWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the annual accounts and audit reports of the Super Bazar for 1990-91 have pointed out gross irregularities in finances and management;

(b) if so, the details thereof;

(c) whether any responsibility has been fixed by the Government for mismanagement therein; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). The Audit Report on the Accounts for 1990-91 does not point out gross irregu-

larities in finance and mismanagement. The Audit Report contains routine observations on the day-to-day working of the Store.

(c) and (d). Question does not arise.

Compliance of the suggestions made by audit will be watched by the Managing Committee of the Super Bazar.

Fake/Sub-Standard Automobile Parts

416. SHRI SUDARSAN
RAYCHAUDHURI:
PROF. SUSANTA
CHAKRABORTY:
SHRI HARADHAN ROY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government are aware that a large percentage automobile parts sold in the country are fake and of sub-standard quality;

(b) if so, the details thereof; and

(c) the preventive measures taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). No specific complaints have been received by the Ministry about supply of unreliable components by any licensed/registered automotive component makers.

Revival of Pharmaceutical Units

417. SHRI SUDARSAN RAY
CHAUDHURI:
SHRI AJOY MUKHO-
PADHYAY:
PROF. SUSANTA
CHAKRABORTY:

Will the PRIME MINISTER be pleased to state:

(a) whether any efforts to revive three Central public sector pharmaceutical units were made before being referred to the Board of Industrial and Financial Reconstruction;

(b) if so, the details thereof, unit-wise;

(c) whether any fresh proposal to revive those units has come from any quarter; and

(d) if so, the details thereof and action taken or proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (d). The question presumably refers to the Bengal Chemicals and Pharmaceuticals Ltd., Bengal Immunity Ltd. and Smith Stanistreet Pharmaceuticals Ltd. All these three companies have been incurring heavy cash losses over the years. The rehabilitation plans prepared in consultation with the Industrial Reconstruction Bank of India in respect of Bengal Chemicals and Pharmaceuticals Ltd. and Bengal Immunity Ltd. indicate that it would require sizeable injection of plan and non-plan funds besides writing-off the accumulated losses and Government loans. The rehabilitation plan in respect of Smith Stanistreet Pharmaceuticals Ltd., which is yet to be finalised, would also involve substantial investment besides writing off the accumulated losses and Government loans. Voluntary Retirement Scheme which is an integral part of the proposed rehabilitation of these units, has already been introduced with a view to reducing excess manpower and thereby bringing down the fixed cost. These companies have not yet been referred either by the Department or by the Management of the company to the Board for Industrial and Financial Reconstruction.

Cases Registered by CBI

418. SHRI P.G. NARAYANAN: Will the

PRIME MINISTER be pleased to state:

(a) the total number of cases registered by the CBI against public servants and private persons during 1990-91;

(b) the number of gazetted officers and non-gazetted officers amongst them;

(c) the number of cases disposed so far; of these, the number of cases that involved conviction by the courts and the number of cases that involved departmental action; and

(d) the total amount of savings accruing to the Government during 1990 by way of fines imposed by the courts and recoveries from the public servants?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Total number of cases registered by CBI against public servants and private persons during the relevant years is as follows:

i)	1990	-	1116
ii)	1991	-	1180
(b)		<i>Gazetted</i>	<i>Non-gazetted</i>
i)	1990	1364	861
ii)	1991	1872	771

(c) Out of 1116 cases registered in 1990, the investigation has been completed in 788 cases. Out of this, 234 cases have been sent for trial and departmental proceedings have been recommended in 343 cases. Out of 234 cases sent for trial, 16 cases have ended in conviction. Similarly, out of 343 cases referred to the administrative authorities for departmental proceedings, 24 cases have ended in punishment.